#### GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF LAND RESOURCES

# LOK SABHA UNSTARRED QUESTION No. 538 TO BE ANSWERED ON 23.07.2015

#### **Land Records**

#### 538.SHRI RAJU SHETTY: SHRI SHARAD TRIPATHI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has launched any programme for strengthening revenue administration, updating of land records and survey/re-survey of land in the country, if so, the salient features of the programme;
- (b) whether proposals from the State Governments have been received by the Union Government in this regard, if so, the details thereof and the action taken by the Government thereon, Statewise;
- (c) the details of the assistance provided to various States under the said programme during each of the last three years and the current years, State/UT- wise;
- (d) whether non-updation of computerisation of land records has been reported; and
- (e) whether it is the main cause for rising number of land and property disputes in rural areas and if so, the State-wise details thereof?

#### **ANSWER**

### MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

- (a): The Government of India had started two programmes namely, Strengthening of Revenue Administration & Updating of Land Records (SRA&ULR) (1987-88) and Computerization of Land Records (CLR) (1988-89). The Government merged these two Centrally-sponsored schemes in August, 2008 and replaced them with a modified Centrally-sponsored scheme called the National Land Records Modernization Programme (NLRMP). The main activities under NLRMP are as follows:-
- (i) Computerization of land records; (ii) Survey/Re-survey and Updating of Survey & Settlement Records; (iii) Computerization of Registration; (iv) Modern Record Rooms/Land Records Management Centres at Tehsil/Taluk/Circle/Block Level; (v)Training & capacity building.
- **(b) and (c):** The NLRMP is a demand driven scheme. The proposals are received from the State Government/UT administration and considered by Project Sanctioning & Monitoring Committee (PS & MC). So far approval has been given to 457 districts in 35 States/UTs. The state wise details of assistance provided are annexed.
- (d) and (e): The updation of Land Records is an ongoing process. The records are updated regularly by the States/UTs. Land being a state subject, the disputes on Land Records, property registration and mutation are handled by the respective State/UT Governments.

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## Annexure referred to in reply to part (b and c) of LSUQ no. 538 for 23.07.2015 FINANCIAL PROGRESS under the NLRMP from 2012-13 to 2014-15

(As on 20.07.2015)

Sl. No.	States/UTs	2012-13 Funds released	2013-14 Funds released	2014-15 Funds released	Total Funds released since inception (Rs. in lakh)
2	Arunachal Pradesh	-		1011.48	1060.08
3	Assam		1.81	×	2137.56
4	Bihar	1567.47	2327.82		7732.22
5	Chhattisgarh	877.00			3345.57
6	Gujarat	214.07	1511.00	1641.990	9609.75
7	Goa	A		398.55	398.55
8	Haryana	124.95	30.00	99.20	4015.63
9	Himachal Pradesh	1004.80	10.78	1949.10	4280.45
10	Jammu & Kashmir	589.05	333.88		988.56
11	Jharkhand		117.64		2507.55
12	Karnataka	2451.20			2451.20
13	Kerala		632.00		1558.24
14	Madhya Pradesh	33.85	47.00	4.86	10154.50
15	Maharashtra	0.72	1819.01	VI VI	6536.16
16	Manipur				168.53
17	Meghalaya		·#*		623.75
18	Mizoram	177.81	661.31	90.00	1518.08
19	Nagaland		612.49		1427.62
20	Odisha	41.87	7047.62		9628.04
21	Punjab	40.28	39.20	1317.00	2796.26
22	Rajasthan		4137.34		8274.55
23	Sikkim		594.29	116.00	942.19
24	Tamil Nadu	:	1101.46	1502.00	2884.60
25	Telangana			8385.21	8385.21
26	Tripura	820.39	57.28	581.73	2234.36
27	Uttar Pradesh				1852.49
28	Uttarakhand			762.17	762.17
29	West Bengal	39.20		*	7530.57
30	A & N Islands				72.25
31	Chandigarh				0.00
32	D & N Haveli	4.39	3.42		65.78
33	Delhi	132.07			132.07
34	Daman & Diu				103.72
35	Lakshdweep				166.41
36	Puducherry			1 52	344.57
37	Misc.	234.80	222.69	220.14	912.63
Total All States/UTs		9485.12	21308.03	18079.43	113107.29